

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A. No. XXXXXX 256 of 1989DATE OF DECISION 22.08.1989

Shri S.K. Patel Petitioner

Shri D.M. Thakkar Advocate for the Petitioner(s)

Versus

Director General, Indian Council Respondent
of Agricultural Research & Anr.

Shri N.M. Sinroja. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P. M. Joshi Judicial Member

The Hon'ble Mr. M. M. Singh Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

(2)

Shri S.K. Patel,
N.R.C.G.,
Timbavadi,
Junagadh.

.. Petitioner

(Advocate - Mr. D.M. Thakkar)

Versus

1. Director General,
Indian Council of Agricultural
Research, Krishi Bhavan,
New Delhi.

2. The Director,
National Research Centre
for Ground Nut,
Timbavadi, Junagadh.

.. Respondents.

(Advocate - Mr. N.M. Sinroja)

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

O R A L - O R D E R

O.A./256/89

22.08.1989.

Per : Hon'ble Mr. P.M. Joshi .. Judicial Member

The petitioner Shri S.K. Patel is working as Administrative Officer, N.R.C.G., Timbavadi, Junagadh (an employee of Indian Council of Agricultural Research). It is alleged by the petitioner that he has been denied promotion to the post of Senior Administrative Officer. He has prayed that the respondents be directed to promote him to the post of Sr. Administrative Officer and next promotion to the post of Deputy Secretary, as inaction on their part is illegal and arbitrary.

2. In response to the notice served upon the respondents, they have filed their written statement alongwith documents relied upon by them. Mr. N.M. Sinroja, learned counsel for the respondents tenders

(3)

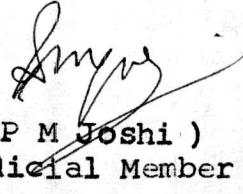
the same with a copy to the other side which is taken on record.

3. When the matter came up for admission, we have heard Mr. D.M. Thakkar and Mr. N.M. Sinroja, the learned counsel for the petitioner and respondents respectively. It is stated by Mr. Thakkar for the petitioner that after institution of the application, the orders of suspension passed in his case, has been revoked. Mr. Sinroja appearing for the respondents concedes that the order of suspension has been revoked and the petitioner has been transferred to 'Ijjatnagar', vide order dated 17.7.1989. At this stage, it was submitted by Mr. Thakkar that the petitioner has already made representations vide his applications (dt. 16.11.1987, 29.9.1988 and 22.5.1989) in respect of his grievance to the respondents but the same are, so far, not considered. It was, therefore, stated by Mr. Thakkar that he would withdraw the application, in case, the respondents are directed to decide his representations expeditiously.

In light of the aforesaid circumstances, we permit the petitioner to withdraw the application and direct that the competent authority of the respondents shall decide the aforesaid representations and additional representation, if any, which may be filed by the petitioner within two weeks. We have no doubt, the same will be considered by the respondent authorities, as expeditiously as possible.

With this direction and observation, the application stands disposed of as withdrawn at this stage.

M M Singh -
(M M Singh)
Administrative Member
*Mogera


(P M Joshi)
Judicial Member